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(f) Tae indigenous production of crude oil during these years is as under:---

Year							 Qty. (Mill Tonnes)			
 1972 .	•		•	•	•	•	•	•		7:37
1973 .										7.30
1974 .										7.49
1975 .	٠.					•				8 25(estima- ted)

The price of crude oil allowed to indigenous producers now is not linked to import parity. The value realised by the producing organisations year-wise is as under;—

O. I. L. ONGC

Year				Rs / Crores	Year	Rs./crores	
1972	•	•	•	33.96	1972-73		48 · 82
1973				34-52	1973-74		80· 9 0
1974				41.64	1974-75		141.10
					(Estimate	d)	
1975				43.60	1975-76		170-62
(Estimated)			(Estimated)	(Estimated			

The Assam oil Company itself refines the small quantity of crude oil produced by it. As this crude oil is not sold to any other organisations, information regarding its value is not availabe,

12.33 hrs.

RE QUESTION OF PRIVILAGE

PROF. MADHU DANDAVATE (Rajapur): Sir, yesterday, you had assured, if some material is placed before you, you will examine the matter and then the matter can be raised in the House I checked the proceedings and on the basis of whatever information I had which was not raised by Shri Vajpayee on 27th when he raised the privilege issue, I submitted the material to you. My only humble submission is, let me make a submission on the basis of information that I have got which is very relevant to the privilege issue, those who have given the notices may also be allowed to make their submissions and waatever ruling you give, we will accept it.

MR SPEAKER: I asked you yesterday to send whatever fresh material you have got. But you did not send anything. Whatever I have seen, this material which you gave, I find there is no fresh matter in it because this is just the same subject on which I gave the ruling. Till yesterday morning whatever I received, I examined it This is just another one of the same type. There is nothing fresh in that. I asked you to send fresh material if you have got any

PROF. MADHU DANDAVATE.
Shall I bring out the freshness of the matter....

MR SPEAKER: I do not think there is any freshness in this matter.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I have a submission

to make with regard to this. 1 had also sent a notice this morning in continuation of the notice sent yesterday.

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The point is that the hon. Minister was pleased to make a statement yesterday which, to our mind, has worsened the position. The hon, Prime Minister, so far as I recollect, did say that the earlier circular was also issued by her Secretariat. what appears to stick to your mind is that the earlier circular was issued by her predecessor and she had only sought to revive that circular. seems to be the impression in your mind. But yesterday the Prime Minister said-I stuck to my position because I claim to know something about this-that the earlier circular also was issued by the present Prime Minister. So. Sir, this impression that you are doing what had been done in the past is not correct. And that was what she earlier wanted to convey.

The second thing is that the hon. Prime Minister had claimed that it was of a restricted nature. Even though it was issued by her predecessor, it was restricted to China, Pakistan and Kashmir. But now it transpires that the circular issued by her Secretariat was of a general nature. This is a material difference. It was of a general character; it covered everything under the Sun, all the subjects that are being dealt with by the Government of India. So, in that respect also, it has been found to be incorrect.

Then, Mr. Speaker, you will kindly recall that the hon. Prime Minister wanted to say, and in fact she claimed, that the related circular only to statements But now it is clearly established that it did not relate only to statements but also to supplementary questions. Mr. Speaker, you are the best judge in this matter whether a statement made by an hon Minister is followed by supplementaries. Our rules do not permit putting of any supplementary questions after a statement is laid, So, again, the claim of the hon. Prime Minister that the circular related only to statements is not a cirrect one. It also related, as the note issued by has Secretariat clearly establishes, also to questions.

SHRI VASANT SATHE (Akola): On a point of order under rule 222

MR. SPEAKER: Please wait for some time.

SHRI VASANT SATHE: After the statements are made, my point of order will become redundant.

PROF. MADHU DANDAVATE: We never obstruct points of order. Let him raise it.

MR. SPEAKER: I do not think this is the stage for any point of order.

SHRI VASANT SATHE: You are allowing them to make statements contrary to rule 222. My point of order should be heard first. They are making statements after your ruling on the same subject, on the merits of the case, making allegations against the Prime Minister. Mr. Shyamnandan Mishra repeated the allegations against the Prime Minister. You have allowed him to make that statement. This is contrary to your own rulling. How can we reopen it?

MR SPEAKER: I said that there was no fresh matter. But he says that there is a fresh matter and he has submitted a few words on that. There was no allegation in that.

SHRI VASANT SATHE: Do you allow a statement to be made?

PROF. MADHU DANDAVATE: There is no allegation. We will place all the facts and whatever ruling you give, we will abide by it. (Interruptions)

SHRI N K. P. SALVE (Betul): My respectful submission on the point is this...

PROF. MADHU DANDAVATE: may be permitted to make a submission. There is no question of allegation.

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MR. SPEAKER: If all of you insist on points of order, I will not resist any point of order.

SHRI N. K P SALVE. My point of order is this. If they have some additional points for your consideration before a motion of privilege is to be admitted...

PROF. MADHU DANDAVATE: Shall I make a brief submission?

I will only put the material that I had received from the Prime Minister's Secretariat.

MR. SPEAKER: I had requested you to send the material to me but you have not sent it to me.

PROF. MADHU DANDAVATE: I have already sent it

DR KAILAS (Bombay South): He is not interested in sending

PROF. MADHU DANDAVATE: I do not know whether you came late. I have already submitted it before 10 O'clock.

MR. SPEAKER: It is there. But you have quoted only a few lines. You were having a big one and flaunting it yesterday. I asked you to send it to me.

PROF. MADHU DANDAVATE: If you kindly permit me two minutes, I will clarify the point and then you decide and give your ruling.

MR. SPEAKER: Is there anything new? I do not find anything new.

SHRI SHYAMNANDAN MISHRA: The House has also a right to know.

PROF. MADHU DANDAVATE: I wish to point out to you that I am not bringing before the House the material that has already been brought forward by Shri Atal Bihari Vijpayee. I am trying to put forward some new material. Yesterday it was brought to the notice of the House that on 20th

November 1974 during the Question-Hour I raised the issue that some circular has been sent by the hon. Prime Minister to the Ministers regarding briefs to the questions to be submitted She wrote a letter to you on the 28th of November. But I insisted that since I had raised the issue on the floor of the House, the Prime Minister should make a statement on the floor of the House. She made a statement on the floor of the House on the 4th December and she said, 'Before I came to office some circulars have gone from our office regarding questions relating to Kashmir, Pakistan and China However, I have not sent any circular at all.' Therefore, she did not mention that some circular had already gone, regarding statements. (Interruptions) Let me complete. I have got your letter. On 24th December 1974 the Hindustan Times carried to the front page a news re-They quoted the Prime Minister's Secretariat (Interruptions).

Let me complete . . . (Interruptions).

SHRI VASANT SATHE: What are you allowing him?

श्ची मचु लिमये (बांका) : इसमे नया क्या है—हम लोग संक्षेप में बतलायेंगे।

MR SPEAKER: Order please. I am not able to listen when there is so much noise I am not able to follow you.

SHRI N K. P. SALVE: Let him refer to the new material.

MR. SPEAKER: The material you gave is not new.

(Interruptions.)

MR. SPEAKER: Everything was before me when I gave the ruling. You wanted two minutes. They are over now. Please sit down. When I ask you to dis-continue, you must discontinue.

PROF. MADRU DANDAVATE: wanted un-interrupted two minutes, want your ruling.

24Z.

Re. Q. O. P. 141

MR. SPEAKER: I have given my ruling. I request you to please sit down. You are just interrupting. I am not calling you now. (Interruptions)

श्री प्रमु लिसये: : प्रध्यक्ष महोदय, क्या श्रव श्राप मुझे सुनेंगे ?

श्रध्यक्ष महोदय: किस बात पर?

श्री मध लिमये : मैंने सेशन से पहले इसके बारे में एक नोटिस दिया है। मैं प्रिन्टेड डिबेट से दो वाक्य भापकी खिदमत में रखना चाहता हं . . .

> स्थ्यक्ष महोदय: किस बात पर? श्री मधुलिमये: इसी पर।

प्रध्यक्ष महोदय : उस का जवाब मैंने दे दिया है।

श्री मधु लिमये : स्या प्राप मुझको दो मिनट नहीं सुनेंगे ? भ्रापने श्याम बाब् को मुना, भ्रटल जी को सुना, इनको सुना . .

भी घटल बिहारी वाजपेशी (ग्वालि-यर): मुझे सुनना बाकी है।

श्री मंगु लिमये : घगर घापका यह निणंय है कि मधु लिमये को नहीं सुनना है तो कह दीजिये, मुझे कोई झबड़ा नहीं है। लेकिन ऐसा कह दीजिये।

श्र**ध्यक्ष महोदय** : भ्राप दो मिनट में कह कर खत्म की जिये।

भी बसन्त साठे : तब धाप सबको सुनिये, दूसरा कोई काम नहीं होना चाहिये, इस पर चर्चा होने दीजिये।

मब दूसरा कोई काम नहीं होने का है ? . . . (व्यवधान) .

भष्यक महोदय : माननीय मधु लिमये जी, बाप दो सिनट में खत्म की बिये।

श्री मधु लिमये : ग्रध्यक्ष महोदय सबसे पहला मुद्दा मेरा यह है कि नया प्रधान' मंत्री ने गलत बयानी की ? उन्होने 4 दिसम्बर को कहा यह प्रिन्टेड डिबेट ₹ . . *. .*

प्रध्यक्ष महोडय: यह सब घाचुका है इसको रिपीट करने की जरूरत नही है।

भी मधु लिमये : "No circular has gone from the Prime Minister's Secretariat in my time. But, this was before my time,"

पहले तो यह कहा है कि मेरे कार्यकाल में कोई सर्कुलर नहीं गया। 28 नवम्बर, को ग्रापको चिट्ठी लिखी, प्रधान मन्नी क्या कहती है:

"However, circulars were issued many years ago, before I assumed office, that replies to questions pertaining to China, Pakistan and Kashmir should be shown to the Prime Minister in advance. I thought that I would put the records straight." **प्र**घ्यक्ष महोदय, रेकार्ड स्ट्रेट करने के लिये इस तरह की गलत बयानी की गई है। धार्गे चल कर प्राइम मिनिस्टर सेकेटरिएट के श्री बौरी ने ऐडमिट किया है कि इन्ही के कार्यकाल मे दूसरा सर्कुलर गया है। धव पहली गलत बयानी तो यह हुई जो कहा गया कि सर्कुलर नहीं भेजा गया। ग्रब कहती हैं कि सर्कुलर भेजा गया, लेकिन वह स्टेटमेंटस के बारे में है क्वेश्चन्स के बारे में नही है। लेकिन पहले सक्हैलर की जिसमे चर्चा की गई है उसमें कहा गया है :

"questions relating to China, Pakistan and Kashmir."

धीर दूसरे पत्न में भध्यक्ष महोदय, सप्लीमेट~ रीज कहा गया है।

श्री मधु लिमये]

भव भाप रूल 50 देखिये, मैं भापकी रूलिंग चाहता हूं। भले ही भाप हमारे :खिलाफ़ रूलिंग दें, हमने भापकी रूलिंग को चैलेंज नहीं किया है।

सम्मक्ष महोदय : यह तो पहले भायी हुई है इसमें नयी बात कौन सी है।

श्री मधु लिमये . ग्रध्यक्ष महोदय, स्टेटमेट के बारे में रूल है 372, सूत्रोमोटो स्टेटमेंट दिया जा सकता है। उसमें कहा क्या :

"No question shall be asked".

एक स्टेटमेट किया जाता है काल भ्रटेंशन के जवाब मे । . . . (व्यवधान) । . . भ्रब भ्राप रूल 197 देख लीजिये उसमे सप्लीमेटरी शब्द नहीं है उसमे क्वेश्चन्स है । (व्यवधान) भ्रध्यक्ष महोदय, मेरी दिक्कत यह है कि यह सुनना ही नहीं चाहते । भ्राप तर्क को तर्क से मिटा दीजिये । भ्रगर मैं गलत बात कह रहा हूं तो माल्वे साहब विद्धान हैं, कानून के पंडित है, चेयरमैनी भी करते हैं मेरे तर्क को काटे ।

चन्यक्ष महोदय 197 में गया है .

"There shall be no debate on such statement at the time it is made."

यह कहा जाता है कि क्वेश्चन पूछा जा सकता है सप्लमेटरी नही

बध्यक्ष महोदय: किस बात पर?

श्री मधु लिमये काल ऐटेंशन की बात
मैं कह रहा हू। ग्रध्यक्ष महोदय 372 पर
कोई क्वेश्चन नही होता है। 197 पर
क्वेश्चन होता हैं सप्लोमेटरी नही । ग्रब
प्रैक्टिस कुछ मोडिफ़ाई हुई है, मैं भी
जानता हू पाच, दम मिनट की
स्पीचेंज भी श्रलाउड हैं। ग्रब 199 क्या
है ? 199 में रिजाइन करने वाला मिनिस्टर

ब्यान देता है। उस पर भी विबेट नहीं है। भीर भव रून 50 देखिये:

"Any member when called by the Speaker may ask a supplementary question for the purpose of further elucidating any matter or fact regarding which an answer has been given."

खुद बौरी साहब कह रह हैं कि
पालियामेंटरी प्रैक्टिन में स्टेटमेंट का विशेष
पानी है। तो सप्लीमेंटरी क्षेश्चन, का भः
विशेष पाना है। इसलिये प्रध्यक्ष महोदय
सप्लीमेंटरी क्षेश्चन यह शब्द इस पूरी
किताब में केवल रून 50 में प्राता है प्रौर
यही रूल शौट भोटिस क्षेश्चन के लिये भी
प्राता है तो बौरी साहब कहते हु कि यह
स्टेटमेंट के बारे में था। मैं कहना
चाहता हु कि सप्लीमेंटरी क्षेश्चन के बारे मे
था। तो यह दूसरी बात लगलत ब्यानी है।
... (व्यवधान)

वह कहती हैं कि मैने कोई नया मकुंलर नहीं दिया। और परसो हमारे प्रथन के उत्तर में कहा था कि मकुंलर दिया, और 4 दिसम्बर, को मैंने डिनाई किया ही नहीं। यह तीमरी गलत ब्यानी हैं। और कल इसी गलत ब्यानी को दोहराया। चौथी, गलत ब्यानी के रूप में।

तो जब यह चार गलत ब्यानो हो जाती है कोई रिग्नेट नहीं है कोई ऐपोलाजी नहीं है तो क्या प्रिविलेज का सवाल नहीं बनता? पहले दिन कहती हमारी गलती हुई । ग्राप इन बातो पर ग्रपनी स्पष्ट क्रिलंग दीजिये।

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I would like to place on record that circular relates not only to the Lok Sabha but also to the Rajya Sabha.

SHRI SHYAMNANDAN MISHRA: What of that?

SHRI K. RAGHU RAMAIAH; First of all, under the rules of practice of Rajya Sabha, it is permissible for the members to put questions after a Minister makes a statement. even in this House, even in regard to a statement the Prime Minister made the other day, a question was allowed. So it is not as if questions are not asked after statements. Hon. members should know that when the Prime Minister issues a circular, it is meant for not only proceedings of the Lok Sabha but also for proceedings of the Rajya Sabha. It is for both Houses.

भी घटल बिहारी वाजपेयी : अध्यक्ष महोदय :, भ्राप मुझे सुनिये ।

MR. SPEAKER: Kindly do not prolong it now. Yesterday we spent a lot of time; I do not want to repeat it today.

भ्राप तो बोल चुके है। तो भ्राबको मैंने डिस्पोज भ्राफ कर दिया न है।

भी भ्रटल बिहारी वाजपेयी: ससद् कायं मंत्री ने जो कुछ कहा है उसके बाद भी इस सवाल का जवाब नही मिला जब मत्री ने 4 दिसम्बर को कहा कि उनके । कायं काल में कोई सकुंलर नही निकला तो बाद में उन्होंने कैंसे मना किया कि सकुंलर निकला? कम से कम 4 दिसम्बर का उनका बयान गलत था यह उन्हें मान लेना चाहिये।

प्रथ्यक्ष महोदय : मैं ग्रापमे कहना चाहता हू कि पहले मैंने इसमें कोई नई वात तो पायी नहीं।

Do not start quarrelling with each other. After all, we have to proceed in this House.

SHRI SHYAMNANDAN MISHRA: Peacefully.

SHRI ATAL BIHARI VAJPAYEE: On 4 December she said: "No circular has gone from the Prime Minister's Secretariat in my time, neither verablly nor orally".

श्रव इसमें क्वेश्न कहा से आग गया ?

प्रध्यक्ष महोदय: मैंने इसमें कोई नई चीज नहीं पायी है। मैंने ग्रच्छी तरह से कल इसको देखा। श्रौर ग्राज फिर से प्राये। मुझे में कोई नयी चीज नजर नहीं ग्रायी। उन्होंने कहा हैंवश्चन के बारे में।

दूसरे जो उन्होंने स्टेटमेंट किया सर्कुलर का, यह यह कौन नही जानता है कि मिनिस्टसं के जो बीफ होने हैं उसमें प्रोबेबिल सप्ली-मेंटरीज के भी स्टट्मेंट्स होते हैं। मैं भी मिनिस्टर रहा हू भीर माननीय स्याम न्तदन जी भ्राप भी रह हैं। ग्राप वगैर बीफ के श्राया करते थे जब मिनिस्टर थे?

श्री क्याम नत्वन मिश्र : इमीलिये तो कह रहे हैं, यह जो कह रहे हैं, इन्होंने त्रीफ के बारे में कहा है कि मिनिस्टरान उनको मबमिट करे।

ग्रध्यक्ष महोदय : स्टेटमेट्म ग्रार प्रेबिल सप्लीमेंटरीज के स्टटमेंट्म भी होते है ।

दूसरी बात यह पैदा हो सकती है

कि प्रधान मत्री को कौन सी छिपाने वाली
बात थी? उनका यह प्ररोगेटिव है, उनको
कोई ऐमा तो है नहीं कि डर हो। यह बात
कल तय हो चुकी है। प्रधान मत्री को किम
बात का डर है? उनको मिक्तियार है

मिनिस्टमं के स्टर्मेंट्स को देख सकती है।
ग्रगर पहले मैं वैष्चान्स का कहा तो दूसरे
में स्टर्मेंट का कहा उन्होंने। स्टर्मेंटस
में जो सप्लीमेंटरीजा ग्राते हैं कौ नही जानता
है कि मिनिटमं के पाम ब्राक होता है,
प्रोबबिल सप्लीमेंटरीख पूछ जाते है उनके
बीफ का स्टर्मेंट्स होता है। इसमें क्या
भासमान टूट गया।

SHRI MADHU LIMAYE: She tries to conceal everything.

MR. SPEAKER: I am sorry, I cannot give my consent.

SHRI N. K. P. SALVE: We take this as your ruling.

MR. SPEAKER: Papers to be laid on the Table.

12.59 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. SUPPLYING OF ESSEN-TIAL DRUGS AND MEDICINES TO GENERAL PUBLIC AND REPORT OF COMMITTEE ON DRUGS AND PHARMACEUTICALS INDUS-TRY THEREON.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): I beg to lay on the Table-

- (1) Statement regarding report of the Committee on Drugs and Pharmaceuticals Industry on measures for providing essential drugs and common household remedies to the general public, especially in rural areas.
- (2) A copy of the Report of the Committee on Drugs and Pharmaceuticals Industry on "Measures for providing essential drugs and common household remedies to the general public, especially in rural areas."
- (3) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report. [Placed in Library. See No. LT-9074/75.]

(PARTICULARS OF EM-COMPANIES PLOYEES) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table a copy of the Companies (Particulars of Employees) Rules, 1,1275 (Hindi and English versions) publised in Notification No. G.S.R. 41(E) in Gazette of India dated the Ist February, 1975, under subsection (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-9075/75.]

MR. SPEAKER: I am not allowing it.

MESSAGES FROM RAJYA SABHA SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:---

- (1) "In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Air Force and Army Laws (Amendment) Bill, 1975, which has been passed by the Rajya Sabha at its sitting held on the 27th February, 1975."
- (ii) "In accordance with the provisions of Sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 18th February, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House no recommendations to make to the Lok Sabha in regard to the said Bill."

AIR FORCE AND ARMY LAWS (AMENDMENT) Bill

AS PASSED BY RAJYA SABHA SECRETARY-GENERAL: Sir I lay on the Table of the House the Air Force and Army Laws (Amendment) Bill, 1975, as pased by Rajya Sabha.